

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI

R.A. No. 209/91
O.A. No. 1207/88

Date of decision: 17.9.92

K. S. Sharma

....Applicant

Versus

Union of India
and Another.

....Respondents

CORAM:

THE HON'BLE MR. JUSTICE RAM PAL SINGH, VICE-CHAIRMAN.
THE HON'BLE MR. I.P. GUPTA, MEMBER(A).

COUNSEL:

Shri B.B. Raval

....for the Applicant.

ORDER

The review application has been filed on 20th November, 1991 against the order passed in OA No. 1207/88 on 9-10-91. It has been mentioned in the R.A that the order passed on 9-10-91 was received by the applicant on 22-10-91. A photocopy of the registered envelope bearing the date 22-10-91 has been annexed.

2. Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987 clearly lays down that 'no petition for review shall be entertained unless it is filed within thirty days from the date of the

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order of which the review is so sought'. The judgement was pronounced by the Bench on 9-10-91 and the application is barred by time. It is, therefore, dismissed.

I.P. Gupta
(I.P. GUPTA) 7/2/92
MEMBER(A)

For kind consideration.

pkk.

Hon'ble Justice Shri Ram Pal Singh,
Vice-Chairman.

Agree,
Ram Pal Singh
7/2/92